
(2023) 06 KL CK 0369
In the High Court Of Kerala
Case No : Writ Petition (C) No. 9059 Of 2023

Georgekutty K.P	Vs	APPELLANT
State Of Kerala		RESPONDENT

Date of Decision : 26-06-2023

Acts Referred:

Motor Vehicles Act, 1988 — Section 185

Citation : (2023) 06 KL CK 0369

Hon'ble Judges : C.S Dias, J

Bench : Single Bench

Advocate : V.Visal Ajayan, Parvathy K

Final Decision : Dismissed

Judgement

C.S.Dias, J

1. The writ petition is filed to quash Ext P5 show cause notice issued by the second respondent against the petitioner alleging him to have committed the offences punishable under Section 185 of the Motor Vehicles Act, 1988 (in short, 'Act').

2. Today, when the writ petition was taken up for consideration, Sri. V. Visal Ajayan, the learned counsel appearing for the petitioner submitted that, pursuant to Ext P5 show cause notice, the second respondent has suspended the petitioner's licence under Section 19 of the Act. Hence, this writ petition may be closed without prejudice to the right of the petitioner to challenge the said order under Section 19(3) of the Act before the competent authority.

In the light of the above submission, writ petition is dismissed, without prejudice to the right of the petitioner to work his remedies, as provided under the Act.